

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-104

IB-150/ND/2020, New IA/1946/2022

IN THE MATTER OF:

Innovative Facility Solutions Pvt. Ltd.

....Applicant

Vs.

M/s Real Care Building Maintenance Service Pvt. Ltd.

.....Respondent

SECTION

U/s 9 of IBC

Order delivered on 26.04.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Himesh Thakur, Advocate

For the Respondent

: Mr. Pradeep Kumar Arora, IRP, 1. Ms. Manmeet Kaur, Advocate, Ms. Anjali Dwivedi, Advocate & Ms. Gurtejpal Singh, Advocate

ORDER

IA/1946/2022:-

This is an application filed for withdrawal of the matter under Section 12A of IBC, 2016 read with Regulation 30A of IBBI (IRP for CP Regulation), 2016 read with Rule 11 of NCLT, Rule, 2016. The Applicant has placed the copy of the settlement agreement dated 13.04.2022 to be taken on record and permit the withdrawal of the CIRP against the Corporate Debtor pursuant to the settlement arrived in CP(IB)150/ND/2020 admitted vide order dated 01.04.2022.

With regard to the submissions made by the Resolution Professional as well as Counsel for the Operational Creditor, we permit the withdrawal of the CIRP against the Corporate Debtor. However, it is clarified that no liberty to revive the CP(IB)150/ND/2020 is granted.

The parties are entitled to pursue other remedies available as per law. The Corporate Debtor is relieved from the rigors of CIRP process and the IRP is discharged from his duties and responsibilities to act as an IRP in this matter.

The case folders and connected papers be consigned to record room.

With this, the IA stands closed.

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (T)

Md Saddam

Sd/-

(P.S.N. PRASAD)
MEMBER (J)